

आयकर अपीलीय अधिकरण “बी” न्यायपीठ मुंबई में।
IN THE INCOME TAX APPELLATE TRIBUNAL
“B” BENCH, MUMBAI

माननीय श्री महावीर सिंह, उपाध्यक्ष एवं
माननीय श्री मनोज कुमार अग्रवाल, लेखा सदस्य के समक्ष।
BEFORE HON’BLE SHRI MAHAVIR SINGH, VP AND
HON’BLE SHRI MANOJ KUMAR AGGARWAL, AM
(Hearing Through Video Conferencing Mode)

आयकर अपील सं./ I.T.A. No.3411/Mum/2019
(निर्धारण वर्ष / Assessment Year: 2015-16)

Bennett Coleman & Co. Ltd. The Times of India Building D.N.Road, Fort Mumbai – 400 001	बनाम/ Vs.	ACIT-CPC-TDS Aaykar Bhawan Sec-3, Vaishali Ghaziabad(UP) – 201 010
स्थायीलेखासं ./जीआइआरसं ./PAN/GIR No. AAACB-4373-Q		
(अपीलार्थी/ Appellant)	:	(प्रत्यर्थी / Respondent)

Assessee by	:	Ms. Pratima D’souza-Ld.AR
Revenue by	:	Shri Tharian Oommen-Ld. DR

सुनवाई की तारीख/ Date of Hearing	:	12/04/2021
घोषणा की तारीख / Date of Pronouncement	:	12/04/2021

आदेश / O R D E R

Manoj Kumar Aggarwal (Accountant Member)

1. The Ld. AR submitted that the assessee has already opted for settlement of dispute for the year under Direct Tax *Vivad Se Vishwas Scheme (VVS Scheme), 2020* and therefore, seek withdrawal of the appeal. The Ld. DR did not object to the same.
2. In view of foregoing, the appeal stand dismissed as withdrawn with a liberty to assessee to seek restoration of the appeal in case the

aforesaid declaration filed under the scheme is not accepted, for whatever reasons.

3. The appeal stand dismissed as withdrawn.

Order pronounced on 12th April, 2021.

Sd/-

(Mahavir Singh)

उपाध्यक्ष / Vice President

Sd/-

(Manoj Kumar Aggarwal)

लेखा सदस्य / Accountant Member

मुंबई Mumbai; दिनांक Dated : 12/04/2021
Sr.PS, Jaisy Varghese

आदेशकीप्रतिलिपिअग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी/ The Appellant
2. प्रत्यर्थी/ The Respondent
3. आयकरआयुक्त(अपील) / The CIT(A)
4. आयकरआयुक्त/ CIT– concerned
5. विभागीयप्रतिनिधि, आयकरअपीलीयअधिकरण, मुंबई/ DR, ITAT, Mumbai
6. गार्डफाईल / Guard File

आदेशानुसार/ BY ORDER,

उप/सहायक पंजीकार (Dy./Asstt.Registrar)
आयकरअपीलीयअधिकरण, मुंबई / ITAT, Mumbai.